

Branch : ACU-V/CBI/New Delhi
U/s : 109 IPC and U/s 13 (2)
CBI Vs r/w 13 (1) (e) P.C. Act
K. Dhanalakshami

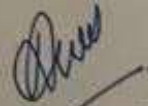
06.10.2020

(12.40 p.m)

It is pointed out by Steno that in the order sheet dated 06.10.2020 some superfluous words were added in the 2nd line from top in the order sheet. Same are scored out and initialled by me .

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/06.10.2020

CC No. : 05/2017
RC No. : DAI-2016A-0041
U/Sec. 120B IPC r/w
Sec. 8 of PC Act, 1988
CBI V. Neeraj Saluja & Ors.

06.10.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri Ld. PP for CBI.
Accused no. 1 Neeraj Saluja with Ld. Counsel
Sh. Aditya Sharda.

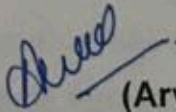
None for accused no. 2 Sapna.

Matter is listed for evidence.

Put up on 10.11.2020.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/06.10.2020

Branch : ACU-V/CBI/New Delhi
U/s : 109 IPC and U/s 13 (2) hence they had filed
r/w 13 (1) (e) P.C. Act
CBI Vs K. Dhanalakshami

06.10.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

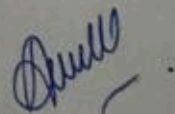
Present: Sh. Navin Kumar Giri, Ld. PP for CBI with IO Surender. Sh. P.K. Dubey, Sh. Shashak Dewan and Sh. Bakul Jain, Ld. Counsels for accused K. Dhanalakshami.

Ld. Counsel for CBI submits that he has filed reply today in the morning.

Ld. PP further submits that they had supplied all the legible copies to the accused and they do not have better copies with them. It is further submitted that so far as English translation of some of the documents are concerned, they would be supplying the English Translation of the remaining documents on or before the next date of hearing.

On enquiry, IO submitted that he has filed certain unrelieved documents in the Court alongwith relieved upon documents as without unrelieved documents the relieved upon documents may not be complete.

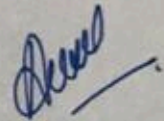
Ld. PP seeks adjournment.



Put up on 20.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

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**(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/06.10.2020**